

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA No.2002/2016**

**this the 3<sup>rd</sup> day of June, 2016**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Shri Nawal Kishore  
 Aged 27 years  
 S/o Late Bhagwan Singh  
 Working as Running Room Bearer (Group D)  
 R/o Village Sutori  
 Post Office, Gaharsani  
 Distt- Mathura  
 Agra (U.P.) .... Applicant

(By Advocate: Shri Manjeet Singh Reen)

**VERSUS**

Union of India & Ors. Through

1. The Secretary  
 Ministry of Railways  
 Railway Board  
 New Delhi.
2. The General Manager  
 North Central Railway  
 Allahabad (UP).
3. The Divisional Railway Manager  
 North Central Railway  
 Agra (UP). .... Respondents.

**ORDER (ORAL)**

**By Hon'ble Mr. V. Ajay Kumar,**

Heard the learned counsel for the applicant.

2. The applicant, who is working as Running Room Bearer (Group "D") aggrieved by the action of the respondents in changing his cadre from Peon to Running Room Bearer on various grounds, seeking the following reliefs :-

"8.1 That this Hon'ble Tribunal may graciously be pleased to allow this original application and direct the respondents to posted

the applicant as Peon in his original cadre/designation without any delay with all consequential benefits.

- 8.2 That the Hon'ble Tribunal may graciously be pleased to allow this Original Application and direct the respondents to consider the case of the applicant against Peon post in Operating Branch of respondent no.2 without any discrimination with all consequential benefits.
- 8.3 That any other or further relief which this Hon'ble Tribunal may be deem fit and proper under the circumstances of the case may also be granted in favour of the applicant.
- 8.4 That the cost of the proceedings may also be awarded in the favour of the applicant."

3. It is submitted that the applicant has made Annexure A-6 representation dated 05.05.2015, which is still unanswered by the respondents.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the Annexure A-6 representation dated 05.05.2015 of the applicant and pass appropriate reasoned and speaking order thereon within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of this OA, be enclosed to this order.

**(Shekhar Agarwal)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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